

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 417 of 2020**

**IN THE MATTER OF:**

**Next Orbit Ventures Fund** **...Appellant**

**Versus**

**Print House India Pvt. Ltd. & Ors.** **...Respondents**

**Present:**

**For Appellant:** **Kumar Anurag Singh, Mr. Shwetank Singh and Mr. Zain A. Khan, Advocates.**

**For Respondents:** **Mr. Rohaan R. Sonawane, Advocate for R-1.**  
**Mr. Arpan Behl and Mr. Dhrupad Vaghani, Advocates for R-2**  
**Mr. Dinkar Singh, Advocate for R-3.**

**With**

**Company Appeal (AT) (Insolvency) No. 665 of 2020**

**IN THE MATTER OF:**

**Sunil Avdhut Devdharkar & Ors.** **...Appellants**

**Versus**

**Print House India Pvt. Ltd. & Ors.** **...Respondents**

**Present:**

**For Appellants:** **Mr. Akshay Gosavi and Mr. Hemal Rajesh Patel, Advocates.**

**For Respondents:** **Mr. Krishnendu Datta and Mr. Rohaan R. Sonawane, Advocates for R-1.**  
**Mr. Arpan Behl and Mr. Dhrupad Vaghani, Advocates for R-2.**  
**Mr. Saket Mone, Mr. Vishesh Kalra, Mr. Kush Chaturvedi and Ms. Priyashree Sharma, Advocates for R-3.**  
**Mr. Kumar Anurag Singh, Mr. Shwetank Singh and Mr. Zain A. Khan, Advocates.**

*Cont'd...../*

**With**

**Company Appeal (AT) (Insolvency) No. 744 of 2020**

**IN THE MATTER OF:**

**Next Orbit Ventures Fund**

**...Appellant**

**Versus**

**Print House India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Kumar Anurag Singh, Mr. Shwetank Singh and Mr. Zain A. Khan, Advocates.**

**For Respondents: Mr. Krishnendu Datta and Mr. Rohaan R. Sonawane, Advocates for R-1.**

**Mr. Dinkar Singh, Advocate for R-2.**

**Mr. Arpan Behl and Mr. Dhrupad Vaghani, Advocates for R-3.**

**ORDER**

**(Through Virtual Mode)**

**04.02.2021:**

**Company Appeal (AT) (Insolvency) No. 665 of 2020**

Mr. Hemal Rajesh Patel, Advocate appearing on behalf of Mr. Akshay Gosavi, learned counsel representing the Appellant in Company Appeal (AT) (Insolvency) No. 665 of 2020 submits that he has instructions to withdraw the appeal. He submitted that an application for withdrawal of the appeal has been filed with the Registry, which has not been placed on record.

In view of the statement made, we dismiss Company Appeal (AT) (Insolvency) No. 665 of 2020 as withdrawn. Registry to locate the application for withdrawal of the appeal and place it on the record of the file.

**Company Appeal (AT) (Insolvency) No. 417 of 2020 and 744 of 2020**

Heard Mr. Kumar Anurag Singh, Advocate representing the Appellant in Company Appeal (AT) (Insolvency) No. 417 of 2020 and 744 of 2020. Hearing on the part of Appellant in these appeals stand concluded.

Post these appeals for hearing arguments of learned counsel for Respondents in Company Appeal (AT) (Insolvency) No. 417 of 2020 on **19<sup>th</sup> February, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*